

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.2821 of 2020**

Amit Munda **Petitioner**

Versus

1. The State of Jharkhand
2. Sonam Kumari **Opp. Parties**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Petitioner : Mr. Ashok Kumar Sinha (4), Advocate
For the State : Mr. P. D. Agrawal, A.P.P.

02/Dated: 09th September, 2020

1. Learned counsel for the petitioner and learned A.P.P., are present.
2. Learned counsel for the petitioner submits that he shall file the undertaking to remove the defect, as pointed out by the office, as and when the physical functioning of the Court starts functioning.
3. Heard. If the undertaking is so filed, then office to list the application under the appropriate heading after two weeks.

(AMITAV K. GUPTA, J.)

Chandan/-